

HIGH COURT OF SIKKIM GANGTOK

No. 3(114)/Accts/HCS/24

Date : 04.09.2018

NOTIFICATION

In supersession of Notification No. 3(114)/Accts./HCS/29 dated 12.09.2016 and in terms of Rule 127 of the Sikkim Financial Rules, 1979, Hon'ble the Chief Justice(Acting) is pleased to constitute a Committee consisting of the following members inviting, opening and finalizing tenders/quotations for procurement of items required for the Registry of the High Court of Sikkim :

1. The Registrar General/ Registrar, High Court of Sikkim
2. Additional Registrar (Accts.)/Deputy Registrar(Accts.)
3. Joint Registrar-cum-Senior Judgment Writer

BY ORDER

Sd/-
Registrar General